HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY ,THE FIFTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 408 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 12-2-2007 Passed in WP No 170 of 2025 on the file of the High Court.

Between:

1. Mahmood Ahmed, S/o Mohd Ghouse, Aged about 72 years, Occ. Retired employee , R/o H No No. 1-17-304, Police Lines, Begumpet, Hyderabad
2. K. Yadagiri, S/o Muthilingam, Aged about 66 years, Occ. Retired employee, R/o Q.No. 7, Lalbazar, Police Lines, Trimulgherry, Secunderabad.
3. Sardar Hari Kirthan Singh, S/o Sardar Vittal Singh, Aged about 76 years, Occ. Employee, R/o H.No. 6-3-663/9, Somajiguda, Jaffarali Bagh, Ameerpet, Hyderabad
4. Jerwkone Krishna, S/o J. Laxmaiah, Aged about 81 years, Occ. Retired employee R/o 13-1-1146/A/71/1, Mahalaxmi nagar Asifanagar, Hyderabad
5. Shaik Nazimuddin, , S/o Shaik Fakaruddin Sahed, Aged 60 years, Occ. Employee,R/o H.No. 4-45, Macha Bolaram Village, Ranga Reddy District
6. M.Vishnu Rao, S/o N. Chalamaiah, Aged about 66 years Occ. Retired Govt Servant, R/o H.No. 2-3-645/4/A/107, Prem Nagar, Amberpet, Hyderabad
7. Mashapoju Madhuletty, S/o Mashapoju Dasthagiri, Aged about 81 years, Occ. Retired employee R/o 14-3-56, New Gosha mahal, Nampally Hyderabad
8. Bhadha Vijaya, W/o B. Ramnadha Reddy, Aged about 60 years, Occ. Housewife, R/o H No 5-70/13/32, plot NO. 35 and 36 Lolacharam nest, Pakalakunta Qutubullapur, Medchal malkajigiri district
9. P.Dhanjay Naidu, S/o late P.Appala Naidu Aged about 35 years Occ. pvt employee R/o 5-2-183/62, Plot NO 62, Snehamai nagar Colony, Ranga reddy district
10. Bheemappa @ Bheemaiah, S/o Bichappa, Aged about 70 years, Occ. Retired employee Rio H.No. 4-5-149, Rambagh, Attapur Rajenderangar mandal, Ranga reddy district
11. Ch. Bramaramba, W/o Ch. Satyanarayana. Aged about 61 years, Occ. Housewife, R/o H.No. 2-2-671, Bagh Amberpet, Hyderabad.
12. Abdul Imran, S/o late Abdul Nazeer Aged about 42 years, Occ. employee , R/o H. No. 2-2-90/35/5, Amberpet, Hyderabad.

13. K.V.Padmavaathi, W/o Udayababu Aged about 59 years Occ. house wife R/o Allwyn bhavan, Erragadda, Hyderabad

14. Jampana Vishnu Priya, W/o J. Satyanaravana Raju, Aged about 53 years, Occ. Housewife, R/o H.No. 3-90, Dommara Pochampally Village, Quthballapur Mandal, Ranga Reddy District

15. B.Hanumantha reddy, S/o Gopal reddy Aged about 72 years Occ. retd employee R/o H.No 29-70B. Srinilya colony road No. 4 Badang pet, Saroorngar, Ranga reddy district

16. Bandha Ramnath Reddy, S/o B. Bhoopal Reddy, Aged about 69 years, Occ. retd Employee, R/o 5-70/13/32, Plot No. 35 and 36 Lolacharam nest, Pakalakunta Qutubullapur, Medchal malkajigiri district

...APPELLANTS/PETITIONERS IN WP.NO.170/2025

AND

1. State of Telangana, rep by its Principal Secretary, revenue Department Secretariat, Hyderabad

2. The District Collector, Medchal Malkajgiri District

3. The Revenue Divisional Officer, Malkajgiri Division, Medchal Malkajgiri District

4. The Tahasildar, Dundigal Gandimaisamma Mandal Medchal Malkajgiri district.

...RESPONDENT/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased To suspend the proceedings issued by the respondent No. 4 vide proc No. A/250/04 dated 23/2/2007 to the extent of plots of the petitioners in survey No. 120/6 and 120/16 situated at Dommara pochampally village Dundigal Gandimaisamma mandal medchal Malkajgiri District pending disposal of the writ appeal

Counsel for the Appellants: SRI. GUDI MADHUSUDHAN REDDY

Counsel for the Respondents: SRI D.V CHALAPATHI RAO GP FOR ASSIGNMENT

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.408 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri G. Madhusudhan Reddy, learned counsel for the appellants and Sri D.V.Chalapathi Rao, learned Government Pleader for Assignment, for the respondents.

2. Learned counsel for the appellants, after arguing for some time, fairly submitted that the appellants want to avail the remedy of appeal which is existing as per the findings given by learned Single Judge in paragraph No.6 of the impugned order dated 03.01.2025. He submits that the appeal may be disposed of by reserving liberty to the appellants to avail the remedy of appeal and it may be observed in the interest of justice that the time consumed before this Court in W.P.No.170 of 2025 and in the present appeal may not be counted for the purpose of limitation.

3. Learned Government Pleader for Assignment has no objection to this innocuous prayer.

4. Accordingly, this Writ Appeal is **disposed of** by reserving liberty to the appellant to avail the remedy of appeal. In the interest of justice, it is observed that the time consumed as

aforesaid shall not be counted for the purpose of limitation. No findings of learned Single Judge will bind the appellate authority and the appellate authority shall decide the matter on its own merits in accordance with law. It is made clear that this Court has not expressed any opinion on merits of the case. No costs

Interlocutory applications, if any pending, shall also stand closed.

SD/-B. SATYAVATHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department Secretariat, Hyderabad
2. The District Collector, Medchal Malkajgiri District
3. The Revenue Divisional Officer, Malkajgiri Division, Medchal Malkajgiri District
4. The Tahasildar, Dundigal Gandimaisamma Mandal Medchal Malkajgiri district.
5. One CC to SRI. GUDI MADHUSUDHAN REDDY Advocate [OPUC]
6. Two CCs to GP FOR ASSIGNMENT, High Court for the State of Telangana. [OUT]
7. Two CD Copies

KKS
BS

HIGH COURT

DATED:15/04/2025



JUDGMENT

WA.No.408 of 2025

DISPOSING THE WRIT APPEAL
WITHOUT COSTS

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24/4/2025